

**Notification No. 50 / 2008-Customs (N.T.)**

New Delhi, the 29th May, 2008

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby appoints the Commissioner of Customs, (Preventive), New Custom House, New Delhi to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on

- (i) the Joint Commissioner of Customs and Central Excise, Ahmedabad; and
- (ii) the Assistant Commissioner Customs and Excise, Indore

for the purpose of adjudicating the matters relating to show cause notice pertaining to Shri Naveen Sehgal, R/o C-1, Shardapuri, New Delhi and Others issued vide, DRI F. No. 34/05/2007-DZU/5813-5820 dated the 8<sup>th</sup> November, 2007, by the Additional Director General, Directorate General of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

**[F.No. 437/02/2008-Cus.IV]**

(Aseem Kumar)

Under Secretary to the government of India